

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No. HCM. III/64/2019-Judl/ _____

Dated, Shillong the 15th July 2019

It is hereby notified to all concerned that item no. 7 i.e. WP (C) No. 209 of 2019 titled "Lalbahadur Islam -vs- State of Meghalaya & 2 Ors." appearing in the Advance Cause List for 16.07.2019 of the SINGLE BENCH in COURT No. 2, being a disposed of matter, stands deleted.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM. III/64/2019-Judl/ 898A

Dated, Shillong the 15th July 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The concerned Advocates for information. *Ys. A.P. Kharsainoh, advocate.*
4. Court Master for information and necessary action.
5. *The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.*
6. Notice Board.
7. Office File.

A.W. Lany
(15/07/19)
JOINT REGISTRAR (JUDL.)